

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR M/s S L S POWER CORPORATION LIMITED OPERATING IN 24MW HYDRO POWER PLANT AT DUMMUGUDEM, BHADRADRI KOTHAGUDEM DISTRICT, TELANGANA
(Under sub-regulation (1) of Regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	S L S Power Corporation Limited CIN: U40109AP2005PLC047008
2.	Address of the registered office	Sy. No. 202/A2, Ashok Nagar, Navalak Gardens, Nellore, Andhra Pradesh, India- 524002.
3.	URL of website	slspowercorporation.in
4.	Details of place where majority of fixed assets are located	Dummugudem, Bhadradri Kothagudem District, Telangana
5.	Installed capacity of main products/ services	24MW Hydro Power Plant
6.	Quantity and value of main products/ services sold in last Financial Year	39.67 MU worth INR 15.41 Cr.
7.	Number of employees/ workmen	37
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	The interested PRA's can send an email request to Resolution Professional at cirp.sls2025@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	The interested PRA's can send an email request to Resolution Professional at cirp.sls2025@gmail.com
10	Last date for receipt of expression of interest	26/06/2025
11	Date of issue of provisional list of prospective resolution applicants	06/07/2025
12	Last date for submission of objections to provisional list	11/07/2025
13	Date of issue of final list of prospective resolution applicants	21/07/2025
14	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	26/07/2025
15	Last date for submission of resolution plans	25/08/2025
16	Process email id to submit Expression of Interest	cirp.sls2025@gmail.com

Date: 11/06/2025
Place: Vijayawada

Sd/-
CA Kammula Prabhakar Rao
Resolution Professional
IBBI/IPA-001/IP-P01467/2018-2019/12339
39-4-1, S5, Koduru Enclave, Picchaiah Street,
Labbipet, Vijayawada, NTR District,
Andhra Pradesh – 520010, India
For M/s S L S Power Corporation Limited (In CIRP)

Altum Credo **ALTUM CREDO HOME FINANCE PRIVATE LTD**
Regd. Office: Floor No. 7, Kalpataru Infinita, Wakdevadi,
Shivajinagar, Pune - 411005, Maharashtra (India)

APPENDIX IV POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)

The undersigned being the authorized officer of Altum Credo Home Finance Pvt Ltd, (ACHFL), Under the Securitisation and Reconstruction of Financial Assets and Enforcement of Securities Interest Act, 2002 ("SARFAESI Act, 2002") and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 ("Enforcement Rules"), Demand Notice(s) issued by the Authorized Officer of the company to the Borrower(s) Co-Borrower(s) and Guarantor(s) (collectively referred to as the "Borrowers") mention herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrowers having failed to repay the amount, notice is hereby given to Borrowers and the public in general that the under signed has taken symbolic / physical possession of the property described herein below in supersede of powers conferred upon him under Sub-section (4)(f) Section 13 of the said act read with Rule 8 of the Security Interest Enforcement Rules, 2002. The borrower's attention is invited to provision of sub-section (8) of section 13 of the Act, in receipt of time available, to redeem the secured assets. The borrowers in particular and the public in general are hereby caution not to deal with the property and any dealings with the property will be subject to the charge of ACHFL for an amount mention herein under with the interest thereon.

Name of Borrower(s)/ Co-Borrower(s) and Guarantor(s) Loan A/c No.	
1. Sushila C (Applicant) 2. Chinnappa S (Co-Applicant) LAN- S118202000087	
Description of Secured Asset	
All That Piece And Parcel Of Of Property No. 8/8 G.I. Asset No 152200101100300008, Situated At Dasanapura Grama, Naganahalli Grampanchayth The Property Is Coming Under The Limits Of H. D. Kote Taluk, Mysore Dist. On and Towards East : ROAD, On and Towards West : THARAKA ROAD On and Towards South: COMMUNITY HALL On and Towards North: PROPERTY OF PUTTASWAMYSHETTY.	
Date of Demand Notice and Amount	
11 March 2025 / Rs. 6,20,528.00 (Rs. Six Lakh Twenty Thousand Five Hundred Twenty-Eight Only)	
NPA Date: 28.02.2025.	Date of Possession : 06.06.2025
STATUTORY NOTICE TO BORROWERS/ CO-BORROWERS AND GUARANTORS	
Borrower(s)/ Co-Borrower(s) and Guarantor(s) are hereby put to caution that the property may be sold at any time hereinafter by way of public auction/tenders and as such this may also be treated as a notice under Rule 6, 8 & 9 of Security (Interest) Enforcement Rules, 2002.	
Place : Mysore, Karnataka Date : 11.06.2025	Sd/- Authorized Officer Altum Credo Home Finance Pvt. Ltd. (ACHFL)

HDFC BANK
We understand your world
Retail Portfolio Management at HDFC Bank Ltd, 1st Floor, I-Think Techno Campus, Kanjurmag (East), Mumbai - 400042.

Registered Office: HDFC Bank House, Senapati Bapat Marg, Lower Parel (West), Mumbai - 400 013 and having one of its office as
Retail Portfolio Management at HDFC Bank Ltd, 1st Floor, I-Think Techno Campus, Kanjurmag (East), Mumbai - 400042.

SALE INTIMATION AND PUBLIC NOTICE FOR SALE OF SECURITIES PLEDGED TO HDFC BANK LTD.

The below mentioned Borrowers of HDFC Bank Ltd. (the "Bank") are hereby notified regarding the sale of securities pledged to the Bank, for availing credit facilities in the nature of Loan/Overdraft Against Securities.

Due to persistent default by the Borrowers in making repayment of the outstanding dues as per agreed loan terms, the below loan accounts are in delinquent status. The Bank has issued multiple notices to these Borrowers, including the final sale notice on the below-mentioned date whereby, Bank had invoked the pledge and provided 7 days' time to the Borrower to repay the entire outstanding dues in the below accounts, failing which, Bank would be at liberty to sell the pledged securities without issuing further notice in this regard.

The Borrowers have neglected and failed to make due repayments, therefore, Bank in exercise of its rights under the loan agreement as a pledgee has decided to sell / dispose of the Securities on or after **18th June 2025** for recovering the dues owed by the Borrowers to the Bank. The Borrowers are, also, notified that, if at any time, the value of the pledged securities falls further due to volatility in the stock market to create further deficiency in the margin requirement then Bank shall at its discretion sell the pledged security within one (1) calendar day, without any further notice in this regard. The Borrower(s) shall remain liable to the Bank for repayment of any remaining outstanding amount, post adjustment of the proceeds from sale of pledged securities.

Sr. No.	Loan Account Number	Borrower's Name	Outstanding Amount as on 8 th June, 2025	Date of Sale Notice
1	XXXX0582	ROHINI KUMAR SUBBARAO	4,44,544.24	09-06-2025
2	XXXX3693	SRIDHARA MURTHY P J	3,40,045.68	06-06-2025
3	XXXX3277	NITIN SHIVARAM SHETTY	487.37	09-06-2025
4	XXXX6820	REVATHI MULE ESWARA RAO	16,642.38	06-06-2025
5	XXXX4262	SHANKAR KANDAL	6,47,652.57	09-06-2025
6	XXXX6184	C HARI BABU	70,783.61	06-06-2025
7	XXXX0012	VENU GOPALA KRISHNA DHULIPALA	2,01,967.80	06-06-2025
8	XXXX9960	SIRAJ UNNISA	4,02,338.33	06-06-2025
9	XXXX1183	E SAI CHARAN	14,304.30	09-06-2025
10	XXXX5426	JEYANTHI	90,172.54	09-06-2025
11	XXXX2840	ANIL KUMAR	21,944.42	06-06-2025
12	XXXX2498	ROHIT VASANT DIVEKAR	2,331.55	06-06-2025
13	XXXX9458	RANJITH R	40,112.61	06-06-2025
14	XXXX5755	DEEPAKKUMAR M DUMAVAT	77,818.98	09-06-2025
15	XXXX9471	MULA HEPSIBA	9,85,691.00	09-06-2025
16	XXXX7390	SUPREETA SUGAREDDY	3,67,278.00	09-06-2025
17	XXXX0161	MAYA NAIR	13,47,866.26	09-06-2025
18	XXXX4590	LAKSHMI PRIYA MALEPATI	97,789.02	09-06-2025
19	XXXX3045	SHREYAS NAYAK C	2,36,835.32	09-06-2025
20	XXXX5021	TARANG VIVEK PATHIYAN	3,39,685.27	09-06-2025
21	XXXX8052	SANTANA DAVIS	10,04,353.00	06-06-2025
22	XXXX6584	LAVANYA MURALYDHAR	9,54,676.10	09-06-2025
23	XXXX7390	PRASANNA NARAYAN BORAH	22,239.00	09-06-2025
24	XXXX9114	MADHURA NIMBARAGI	5,25,036.42	09-06-2025
25	XXXX7249	SANTHOSH R	1,76,014.35	09-06-2025
26	XXXX2492	GYANENDRA KUMAR	24,158.03	09-06-2025
27	XXXX5935	JEEVAN M C	34,550.96	09-06-2025
28	XXXX8588	MOHAMED SALIM	30,244.00	06-06-2025
29	XXXX0561	ARTI RAO	10,55,393.66	09-06-2025
30	XXXX6326	SANDA RANJINI GOPALAI	9,73,583.55	09-06-2025
31	XXXX8880	V G NARASIMHA MURTHY	1,85,595.38	09-06-2025
32	XXXX7659	MEHUL PATEL	2,34,335.99	06-06-2025
33	XXXX4401	RAMAKRISHNAN CHANDRASHEKAR	20,14,287.80	09-06-2025
34	XXXX8637	PUJARI VISWANATH	8,35,626.69	09-06-2025
35	XXXX4699	SHARANAMMA MALLIKARJUN	19,88,538.46	09-06-2025
36	XXXX7069	PALLAVI BHARTI	7,01,375.00	09-06-2025
37	XXXX9262	REVATHI H	93,386.56	06-06-2025
38	XXXX0671	B S REKHA	6,916.00	06-06-2025
39	XXXX2348	D MURALI PRASAD	7,97,845.00	09-06-2025
40	XXXX4042	BHAGAVAN S K	9,90,921.00	06-06-2025
41	XXXX9960	SANJAY SHET	4,02,086.24	09-06-2025
42	XXXX4224	VIREN JOSEPH MATHIAS	1,76,355.00	09-06-2025
43	XXXX2601	RAMA TEWARI	2,34,426.10	09-06-2025
44	XXXX2693	SANTHOSH R	10,08,703.37	09-06-2025
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46	XXXX7191	JAYADEV M MAMLEPATI TANA SHETAR	2,52,756.00	06-06-2025
47	XXXX2581	JHILMIL VIJAY	7,43,173.19	06-06-2025
48	XXXX8861	SRINIVASAREDDY TUMMAPUDI	39,319.00	06-06-2025
49	XXXX5901	RAMESH NAVI	1,46,500.20	09-06-2025
50	XXXX9872	SHILPI SANKHALA	3,39,346.00	09-06-2025
51	XXXX3442	MOHANDAS JOSEPH PRABHU	85,448.96	09-06-2025
52	XXXX0999	KIRANKUMAR T KURKURI	3,37,917.82	09-06-2025
53	XXXX2252	MANJUNATH ADIVEPPA JAINAR	5,74,762.72	06-06-2025
54	XXXX8214	RABINDRA KUMAR DAS	1,44,266.00	06-06-2025
55	XXXX1290	KISHORE S SHETTIGAR	5,15,440.47	09-06-2025
56	XXXX1442	KISHORE S SHETTIGAR	1,71,417.00	06-06-2025
57	XXXX2834	RAJEEVI A PUJARI	7,81,301.92	09-06-2025
58	XXXX5835	SAMPATH KUMAR E	2,06,467.56	09-06-2025
59	XXXX3478	GURUDATH NAYAK	9,972.35	09-06-2025
60	XXXX3885	NITIN ARORA	1,11,194.82	06-06-2025
61	XXXX8202	VINOD GOUDOUR	9,80,892.00	09-06-2025
62	XXXX8257	PRATEEK DIXIT	9,82,998.00	06-06-2025
63	XXXX3996	MEDIA PARAMESHWAR HEGDE	4,30,733.82	06-06-2025
64	XXXX1252	AMARAYYA	3,33,894.72	09-06-2025
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Date : 11.06.2025
Place : Karnataka
Sd/-
HDFC BANK LTD.

S. E. RAILWAY - TENDER

Tender No. : e-Tender/2025/17 For and on behalf of President of India, the Divisional Railway Manager (Engg.), South Eastern Railway, Kharagpur-172301 invites e-Tender for the following works before 15:00 hrs. on the date mentioned against items and will be opened at 15:30 hrs. : **Sl. No.; Tender No.; Description of work; Tender Value; Earnest Money** are as follows respectively : (1); **E-KGP-HQ-22-2025:** Construction of Restricted Height Subway (3m x 2.7m) at 25/5.7 in PKU-HLZ section under the jurisdiction of ADEN/Tamluk (2nd Call); **₹ 2,33,56,998.09**; **₹ 2,66,800.00**; (2); **E-KGP-WEST-21-2025:** Installation and operation of diesel pumps at RUB in lieu of LC No. 70, 92, 103, 111 & 120 under the jurisdiction of ADEN/JGM; **₹ 22,39,436.20**; **₹ 44,800.00**; (3); **E-KGP-WEST-22-2025:** Kharagpur-Tatanagar : Improvement to Level Crossing approach road surface (25 Nos. LCs) under the jurisdiction of DEN/West/KGP; **₹ 1,10,58,816.80**; **₹ 2,05,300.00**; (4); **E-KGP-WEST-23-2025:** (1) Kharagpur-TATA: Renewal of H-Beam sleepers for Br. No. (H) and (2) Howrah-Kharagpur: TBSR (H-Beam) - 69 Nos.; **₹ 59,69,612.00**; **₹ 1,19,400.00**; (5); **E-KGP-EAST-45-2025:** Execution of work of Through Turnout Renewal (TTR)-458 sets & Derailing Switch (DS)-15 sets in Howrah-Kharagpur section under the jurisdiction of DEN/EAST/KGP (2nd Call); **₹ 53,30,50,924.13**; **₹ 4,15,300.00**; **Tender Document Cost: ₹ 0.00** (for Sl. No. 1 to 5); **Date of opening : 27/06/2025** (for Sl. No. 1 & 2), **02/07/2025** (for Sl. No. 3 & 4), **03/07/2025** (for Sl. No. 5); **Completion period of the work : 12 months** (for Sl. No. 1 to 3 and 5); **6 months** (for Sl. No. 4); **Bidding Start Date : For Sl. No. 1 to 2 from 13/06/2025 and up to 15:00 hrs. on 27/06/2025; For Sl. No. 3 to 4 from 18/06/2025 and up to 15:00 hrs. on 02/07/2025; For Sl. No. 5 from 19/06/2025 and up to 15:00 hrs. on 03/07/2025.** Interested tenderers may visit website **www.ireps.gov.in** for full details/descriptions/specifications of the tenders and submit their bids online. In no case manual tenders for these works will be accepted. **N.B:** Prospective bidders may regularly visit **www.ireps.gov.in** to participate in all tenders. **(PR-247)**

SOUTH WESTERN RAILWAY
PROFORMA 10-01
INDIAN RAILWAYS
"PUBLIC NOTIFICATION"

Notice is hereby given to all users of Railway lines and premises situated on the completed section of the under-noted section of the South Western Railway that the 25000 Volt, 50 Hz., AC overhead traction wires will be energized on or after the date specified against the section. On and from the same date the overhead traction line shall be treated as live at all times and no unauthorized person shall approach or work in the proximity of the said overhead line.

Section - Modification and Electrification of 25 kV, 50 Hz, AC, Single Phase Overhead Equipment for Semi-Permanent Diversion of existing Salem (SA) line from Ch: 343932.60 (SA-CH: 205755.60) to Ch: 343615.15 (SA-CH: 205438.15) for laying of proposed 3rd line at Baiyappanahalli yard in association with Bengaluru Cantonment - Whitefield Quadrupling project of Gati Shakti Unit of Bengaluru division in South Western Railway.

Probable Date of Energization - 15.07.2025

Deputy Chief Electrical Engineer/ Gati Shakti Unit/Bengaluru
PUB/177/AAD350/PRB/SWR/2025-26
Download the UTS Mobile App from Google Play Store for ease of booking of unreserved tickets
South Western Railway - SWR SWR SWR

"IMPORTANT"

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BEFORE THE NATIONAL COMPANY LAW TRIBUNAL BENGALURU BENCH AT BENGALURU

In the Matter of Sections 230 and 232 Read with Section 66 of the Companies Act, 2013 and other Applicable Provisions of the Companies Act, 2013 Read With Companies (Compromises, Arrangements and Amalgamation) Rules, 2016
AND
In the Matter of Composite Scheme of Arrangement of MEMG Securities Limited and Manipal Health Initiative Private Limited and Manipal Healthcare Private Limited and Manipal Global Education Services Private Limited with Manipal Education and Medical Group India Private Limited and their Respective Shareholders
CA (CAA) NO.15/BB/2024
connected with
CP (CAA) NO. 45/BB/ 2024

MEMG SECURITIES LIMITED
(CIN : U65110KA1995PLC017907)
Registered Office: N-115, 1st Floor
Manipal Center, Dickenson Road
Bengaluru - 560 042

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